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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1458/97.

DATE OF ORDER : 11-12-1997.

Between :-

D.Sankar Rao

... Applicant

And

1. The Union of India rep. by the Secretary, Dept. of Posts, M/o Communications, New Delhi-110 001.
2. The Chief Postmaster General, Andhra Pradesh Circle, Hyderabad-1.

... Respondents

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Counsel for the Applicant : Shri J.V.Lakshmana Rao

Counsel for the Respondents : Shri J.R.Gopal Rao, CGSC

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CORAM:

THE HON'BLE COURT OF APPEAL -- MEMBER (J)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

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... 2.

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) .).

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Heard Sri J.V.Lakshmana Rao, counsel for the applicant and Sri Phalguna Rao for Sri J.R.Gopal Rao, standing counsel for the respondents.

2. The applicant herein was served with a charge memo on 14/17-5-93. The applicant denied the charges and a detailed enquiry was conducted into the charges. A copy of the Enquiry Report dt.24-4-94 was furnished to the applicant. The applicant submitted his explanation on 25-7-94. Thus the Enquiry process has been completed. It is for the Disciplinary Authority to take a final decision in the Disciplinary Proceedings.

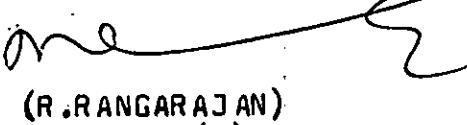
3. Since the Disciplinary Authority has not taken a final decision, even after a lapse of nearly 3 years, the applicant has filed this O.A. praying for a direction to the respondents to communicate the final decision of the Disciplinary Authority in the Disciplinary case pending since 1994 within 3 months and pass such other orders.

4. Since enquiry has been completed and the applicant has submitted his explanation to the Enquiry Report, the only thing is that the Disciplinary Authority has to take a decision. Hence we direct the Disciplinary Authority (Respondent No.1) should pass the final order in the Disciplinary Proceedings in respect of the charge memo served on the applicant dt.14/17-5-93 within three months from the date of receipt of a copy of this order.

JY

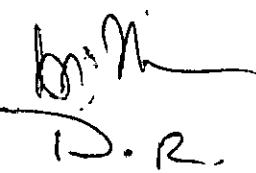
5. With the above direction, Original Application is disposed of at the admission stage itself. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)
11.12.97


(R.RANGARAJAN)
Member (A)

Dated: 11th December, 1997.
Dictated in Open Court.

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D.R.

OA.1458/97

Copy to :-

1. The Secretary, Deptt. of Posts, Ministry of Communications, New Delhi.
2. The Chief Postmaster General, Andhra Pradesh Circle, Hyderabad.
3. One copy to Mr. J.V. Lakshmana Rao, Advocate, CAT., Hyd.
4. One copy to Mr. J.R. Gopal Rao, CGSC., CAT., Hyd.
5. One copy to BSJP M(J), CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

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19/12/97 (7)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 11/12/97

ORDER/JUDGMENT

M.A/R.A/C.A.-NO.

in
O.A.NO. 1458/97

Admitted and Interim Directions
Issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

